

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-42/1996(Pt.)/2754/A**

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri V. K. Chandak  
District & Sessions Judge,  
Golaghat.

Dated Guwahati the <sup>th</sup> 26 April, 2022.

Sub: **Cancellation of Casual leave.**

Ref:- Your letter No. DJ(G)/3930/2022, dtd. 22.04.2022.

Sir,

With reference to the above, I am directed to inform you that your prayer for **cancellation of casual leave on 22.04.2022**, has been granted. Further, you have been granted **station leave permission with the official vehicle, at own cost, from the evening of 22.04.2022, after Court works, till the morning of 25.04.2022, before Court hours retrospectively.** The next senior most Judicial officer at the station would remain in charge of your Court and office during your absence.

Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-42/96(Pt.)/2755/A, dated** , 26-04-2022

Copy to :

1. ✓ The Project Manager , Gauhati High Court.

  
**JT. REGISTRAR (VIGILANCE)**